

**Construction of airports at Salem  
and Tuticorin in Tamil Nadu**

805. SHRI MURASOLI MARAN : Will the Minister of TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) be pleased to state :

(a) whether the Government of Tamil Nadu have made any request to construct airports at Salem and Tuticorin in Tamil Nadu; and

(b) if so, the action taken thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) (DR. KARAN SINGH) ; (a) Yes, Sir.

(b) The question of constructing airports at these places will be examined on the basis of traffic surveys and in the context of availability of funds and priorities.

12,00 hrs

**RE : MISAPPROPRIATION OF  
MONEY FROM THE STATE  
BANK OF INDIA, NEW  
DELHI**

SHRI SHYAMNANDAN MISHRA (Begusarai) : I sought your permission, Mr. Speaker, to raise a matter of great public importance. The case of Shri Nagarwala has been concluded. He has been convicted. We find that a great deal of suspicion persists. What further action is proposed to be taken by the Government—legal and otherwise ? The chief person Mr. Malhotra does not come into the picture at all. We should know whether he is used to the voice of the Prime Minister or the Private

Secretary. The accused has made a confession that he has imitated the voice of the Prime Minister. It is nowhere to be found whether the magistrate has checked it. It has not been found out whether he has capacity to imitate the voice of the PM and her Secretary. My submission would be that the confessional statement of Shri Nagarwala should be placed on the table of the House. The charge sheet made against him should also be placed on the table of the house so that we may be in a position to discuss this matter fully and allay our anxiety and suspicions.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, सदन को यह भी बताया जाये कि 60 लाख रुपया किस मद में से निकाला गया ? वह कौन सा हैड था बैंक में जिसमें से यह निकाला गया ?

अध्यक्ष महोदय : आपने नोटिस तो दी नहीं है ।

श्री अटल बिहारी वाजपेयी : चीज सदन के सामने आ गई है तो आप कैसे रोक सकते हैं ?  
.....(व्यवधान).....

SHRI JYOTIRMOY BOSU (Diamond Harbour) : We should get the vault register, the entries and with drawals. It should be examined by a set of competent auditors appointed by this House. It should be examined whether Rs. 60 lakhs was debited to the ledger of the strong room. How it was adjusted ? \*Was that amount of Rs. 60 lakhs, minus Rs. 5275, credited back to the ledger ? Unless that is done, we shall never be satisfied that this a bonafide account. State Bank of India, Parliament Street Branch's strong room intake and delivery account should be examined. Was the amount taken out by Malhotra debited to the strong room account ? When the money was traced and deposited back, was it credited to that account ? We want to be satisfied on

that. Unless that is done we shall continue to have suspicion

**THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANTRAO CHAVAN)** He said about all that happened in the judicial court, I cannot sit in judgment over what happened in the judicial court.

**SHRI SHYAMNANDAN MISHRA** I have not, I have not made remarks about the judicial court. The whole thing is funny and mysterious. We want our doubts to be removed.

**SHRI YESHWANTRAO CHAVAN** I certainly made a statement and tried to remove the suspicion from the minds of people. I thought I had done my best. But I cannot say that I can remove suspicions from the minds of hon. members who do not want them removed. What can I do about them? (*Interruptions*)

**SHRI SHYAMNANDAN MISHRA** I have not such a closed mind as his. I know his mind is booked only to one thing—praising the Prime Minister day in and day out. My mind is not booked in that way. My mind is open, it is not closed. So please let him not say that.

**MR. SPEAKER** As for Shri Dandavate's motion, I had admitted it, but postponed it—that is, his calling attention motion on the closure of five factories. The Minister is coming next week. He is making a statement then.

**SHRI ATAL BIHARI VAJPAYEE** I thought the Minister was going to reply to the points we raised.

**SHRI YESHWANTRAO CHAVAN** I have nothing more to say about it.

As for the other matter, the internal procedure of the Bank, some hon.

member raised a question about Shri Malhotra,

**SHRI SHYAMNANDAN MISHRA** We wanted the confessional statement and the charge-sheet to be laid on the Table.

**SHRI YESHWANTRAO CHAVAN** I do not think I can undertake to lay the confessional statement here. It is part of the judicial proceedings. I cannot say anything about it.

As far as Shri Malhotra is concerned, the Bank itself is going into the matter. Whether it involves a criminal offence is certainly a matter for the police to investigate. As far as these matters are concerned, I cannot say anything about them.

**SHRI SHYAMNANDAN MISHRA** How could the police not proceed against Shri Malhotra?

**SHRI YESHWANTRAO CHAVAN** Unless I get further information about it from the police, unless there is a complete investigation, I cannot give any new information. When that is over, he will be entitled to ask and I am bound to tell him.

**SHRI H. N. MUKERJEE** (Calcutta-North East) Could he enlighten the House as to the identity of the account operating behind the Rs 50 lakhs? The whole picture is confused. To whom does that account belong? Who had signed the order for it? (*Interruptions*).

**SHRI INDRAJIT GUPTA** (Alipore) If you take Rs 10 out, it has to be debited to some account. To which account was it debited in this case?

**SHRI ATAL BIHARI VAJPAYEE** Also whether such withdrawals took place before or this is the first time it has taken place?

**SHRI YESHWANTRAO CHAVAN :**

The entire behaviour and activities of Shri Malhotra were inexplicable. He had not followed any rule. I have tried to understand the procedure of the State Bank of India and I might explain it. When money is taken out of the cash chest or vault, there is some separate procedure. The Chief Cashier and the officer in charge of the the cash withdraw money from the vault. Both of them make an entry about it in the vault register and sign it. Then the money is distributed according to the requirements of the branches and the Cashiers in the bank. Everyone is supposed to pass the voucher for that to the officer in charge of the cash. Now here the money was withdrawn from the vault.

**SHRI ATAL BIHARI VAJPAYEE** By Shri Malhotra.

**SHRI YESHWANTRAO CHAVAN** By Shri Malhotra along with the other man.

**SHRI ATAL BIHARI VAJPAYEE** Who is the other man ?

**SHRI YESHWANTRAO CHAVAN :** From then onwards, his behaviour was very strange.

**SHRI YOTIRMOY BOSU** You have taken action about it ?

**SHRI YESHWANTRAO CHAVAN :** He has been suspended (*Interruptions*). And the whole matter is under investigation (*Interruptions*).

**SHRI ATAL BIHARI VAJPAYEE :** Why only suspended ? Why has not Shri Malhotra been arrested ?

**MR. SPEAKER :** I am not going to allow any more discussion.

**SHRI S. A. SHAMIM (Srinagar) :** \*\*

**MR. SPEAKER :** What he says is without my permission and will not be recorded.

The Minister has tried to explain everything.

**SHRI INDRAJIT GUPTA :** The hon. Speaker was heard to say that he would make a statement after ascertaining the facts.

**SHRI YESHWANTRAO CHAVAN :** I have made the statement

**SHRI ATAL BIHARI VAJPAYEE :** No no.

**SHRI SHYAMNANDAN MISHRA :** After fully equipped with all the facts.

**SHRI YESHWANTRAO CHAVAN :** I do not think I have any more facts.

**SHRI SHYAMNANDAN MISHRA :** the hon. Minister should be pleased to make a statement here. This statement does not satisfy us at all.

**SHRI YESHWANTRAO CHAVAN :** Whether it does or does not satisfy him, I cannot do anything about it.

**MR. SPEAKER :** Is he coming with another statement ?

**SHRI YESHWANTRAO CHAVAN :** No, no (*Interruptions*).

**SHRI SHYAMNANDAN MISHRA :** Are you going to be satisfied with this ? (*Interruptions*).

**SHRI INDRAJIT GUPTA :** So many questions of fact have been raised. Let him find out and make a statement.

**SHRI YFSHWANTRAO CHAVAN :** The only point made which could be relevant is the one about Shri Malhotra. To that I said the whole matter is under investigation (*Interruptions*).

**MR. SPEAKER :** He says he has explained what he wants to say and that he would not come with another statement.

**SHRI YESHWANTRAO CHAVAN :** Unless I get more information.

**MR. SPEAKER :** Members wanted the information. He has given it. The man is under suspension. An inquiry is going on. It cannot be concluded so soon. After all, it takes time (*Interruptions*).

I am not going to allow any member who has not given notice.

**SHRI SHYAMNANDAN MISHRA :** Within half an hour, can any person collect Rs. 60 lakhs ?

**MR. SPEAKER :** The matter can be raised during the general discussion on the Budget.

**SHRI SHYAMNANDAN MISHRA :** That will take one month. That will not be satisfactory.

**SHRI JYOTIRMOY BOSU :** Shri Chavan has talked about the voucher. Now in the matter of withdrawals, those who are acquainted with handling money and the procedure thereto know, that you have to make an entry in the book of the vault. Then you have to make a voucher which is tallied in the evening. I want to know whether there is any entry in the vault ledger, the main mother

ledger of the vault to the effect that Rs. 60 lakhs was debited and taken out. Whose account was it ?

**MR. SPEAKER :** He is the repeating what the said already.

**SHRI JYOTIRMOY BOSU :** There are two things. One is the ledger entry of the vault. The other is the voucher. We want to see the ledger entry.....

**SHRI YESHWANTRAO CHAVAN :** I would like to make one point' clear. If there is any suspicion in the mind of the House....

**SHRI ATAL BIHARI VAJPAYEE :** There is.

**SHRI YESHWANTRAO CHAVAN :** ..I would like to make the point clear. I do not want to hide anything from the House.

As far as Shri Malhotra is concerned, it seems there is a suspicion that he is being protected. It is not so. In regard to this, the information that I have just received is that a case under sec. 409 IPC has been registered in the police station and investigation against Shri Malhotra is in progress.

**SHRI SHYAMNANDAN MISHRA ;** Why has he not been arrested (*Interruptions*).

**SHRI M. KALYANASUNDARAM (Tiruchirappalli) :** Why has that man not been arrested ?

**MR. SPEAKER :** I will not allow any more questions.

**SHRI SHYAMNANDAN MISHRA :** What about my request that the con-  
fessional statement and the charge-sheet  
should be laid on the Table.

**MR. SPEAKER :** I am not allowing  
it.

**SHRI M. KALYANASUNDARAM :**  
The hon. Minister has said that a case  
under sec. 409 IPC has been registered.\*\*

**MR. SPEAKER :** I have not given him  
permission. What he says will not be  
recorded.

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2.12 hrs.

#### PAPERS LAID ON THE TABLE

##### INDIAN MERCHANTS SHIPPING (MEDICAL EXAMINATION) RULES

**THE MINISTER OF PARLIAMENTARY  
AFFAIRS, AND SHIPPING AND TRANS-  
PORT (SANSADIYA KARYA TATHA  
NAUWAHAN AUR PARIWAHAN MAN-  
TRI) (SHRE RAJ BAHADUR) :** I beg to  
lay on the Table a copy of the Indian Mer-  
chant Shipping (Medical Examination)  
Amendment Rules, 1971 (Hindi and  
English versions) published in Notifica-  
tion No. G. S. R. 285 in Gazette of India  
dated the 27th February, 1971, under sub-  
section (3) of section 458 of the Mer-  
chant Shipping Act, 1958. [Placed in  
Library See No. LT—217/71]

##### ANNUAL REPORTS AND STATEMENTS re. I. I. T. S.

##### THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND MINIS-

\*\*Not recorded.

**TER OF DEPARTMENT OF CULTURE  
(SHIKSHA AUR SAMAJ KALYAN  
MANTRI AUR SANSKRITI VIBHAG  
MANTRI) (SHRI SIDDHARTHA  
SHANKAR RAY) :** I beg to lay on the  
Table.

(1) (i) (a) Annual Report of the  
Indian Institute of Technology,  
Bombay, for the year 1969-70.  
[Placed in Library, See No.  
LT—218/71]

(b) A statement (Hindi and  
English version) explaining  
the reasons as to why the  
Hindi version of the above  
Report could not be laid on  
the Table simultaneously.  
[Placed in Library, See  
LT—219/71]

(ii) (a) Annual Report of the Indian  
Institute of Technology  
Kanpur, for the years 1969-70  
[Placed in Library, See  
No. LT—220/71]

(b) Annual Report of the Indian  
Institute of Technology,  
Delhi, for the year 1969-70,  
[Placed in Library, See  
No. LT—221/71]

(c) A statement (Hindi and  
English versions) explaining  
the reasons as to why the  
Hindi versions of the above  
Reports could not be laid  
on the Table simultaneously.  
[Placed in Library See  
No. LT—222/71]

(2) A copy of the Annual Report  
(Hindi and English versions) of  
the Indian Institute of Science,